

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:633
ANSWERED ON:27.02.2013
ELIGIBILITY FOR CONTESTING ELECTION
Mithlesh Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether All Central Government Employees are eligible to contest election to regular executive managing committee of Central Government Employees Residents Welfare Association;
- (b) if so, the details thereof;
- (c) whether officials serving in certain offices are not eligible to contest election in this regard; and
- (d) if so, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): As per the Compendium of Welfare Programmes/Instruction of Facilities, Central Government Employees qualify for regular membership and are eligible to seek office in the Managing Committee in Central Government Employees Residents Welfare Associations in receipt of grants-in-aid from the Department of Personnel and Training.

(c) & (d): The Compendium stipulates that officials of the following offices would be eligible to be enrolled as Associate Members but not eligible to contest elections:

- (i) Attached and Subordinate offices of the Railway Board
- (ii) Subordinate offices of the Director General, Posts and Telegraphs;
- (iii) Retired Central Government Servants; and
- (iv) Members of the Armed Forces and other Armed Forces of the Union.

The Associate members who are allottees and residing in the area or are residing on sharing basis after obtaining official approval shall not be eligible to seek office in the Managing Executive Committee, though they shall have the right to vote in elections.